

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
PUBLIC INTEREST LITIGATION (E) No.3526 OF 2020
WITH
INTERIM APPLICATION E NO.3567 OF 2020**

Shri. Harshal N. Mirashi ...Petitioner
Versus
The Union of India & Ors. ...Respondents

Mr.Harshal Mirashi for Petitioner/Applicant.
Ms.Purnima Kantharia, GP for State - Respondent Nos.2 and 3.

.....
**CORAM : DIPANKAR DATTA CJ &
G.S.KULKARNI, J.**

DATED : DECEMBER 2, 2020.

P.C. :

We are *prima facie* of the opinion that this is a vexatious writ petition filed as a Public Interest Litigation. In exercise of the powers conferred by Rule 7A of the Bombay High Court Public Interest Litigation Rules, 2010, we call upon the petitioner to put in a security amount of Rs.1 Lakh within a week from date. If such security amount is put in, the writ Petition shall be listed on the following working day for further consideration. In the event, however, the security amount is not put in, the writ petition shall stand dismissed without reference to the Bench.

G.S.KULKARNI, J.

CHIEF JUSTICE